of State Policy, as well as existing Foreign Trade Policy for meat exports, Livestock wealth of India, Meat production vs. export of meat and Milk production in India. After detailed consultation, the Government has decided that the current meat export policy needs no change and a speaking Order No. 3/8/2006-EP (Agri-III) dated 3rd May, 2007 was issued in compliance of order of Hon'ble Supreme Court of India in the judgement.

Assistance for establishing new industries in Rajasthan

†2026. SHRI ASHK ALI TAK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the industries-wise and works-wise quantum of assistance provided for establishing new industries in Rajasthan during last five years; and
 - (b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): (a) and (b) The State Government does not provide industry-wise and work-wise incentives for new industries or services. However, under Rajasthan Investment Promotion Scheme 2010, tax exemptions provided for investment in establishment of New Enterprise(s) and/or investments made by the existing Enterprise(s) for Modernization/Expansion/Diversification. These exemptions include, inter alia, 100% tax exemption for luxury tax, 50% exemption each under Electricity duty, entertainment tax, mandi tax, land tax etc. for a period of seven years from the date of issuance of Entitlement Certificate. For the Micro, Small and Medium Enterprises located in the notified area the period of exemption period is ten years. One time 50% of Stamp duty on purchase or lease of land and construction/improvement of such land and conversion charge payable for change of land use are also exempted for the same project.

Foreign companies investing before notification on FDI in multi-brand retail

2027. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there are instances of foreign companies such as Walmart investing in India even before the notification was issued permitting FDI in multi brand retail; and

[†] Original notice of the question was received in Hindi.

(b) if so, what action is being taken against the delinquent parties?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): (a) and (b) References alleging involvement of some companies in retail trading, in violation of the FDI policy, have been received. The same were referred to the Reserve Bank of India, as violation of FDI regulations is covered by the penal provisions of Foreign Exchange Management Act, 1999 (FEMA). The Reserve Bank of India has informed that matters related to Bharti Wal-Mart/ Cedar Support Services Limited and M/s Flipkart Online Services Pvt. Limited, respectively, have been referred to the Directorate of Enforcement for further investigations.

Impact of apple import on domestic growers

- SHRI JAGAT PRAKASH NADDA: Will the Minister of †2028. COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that Indian apple growers have to bear losses due to import of apples from abroad;
- (b) whether Government has any proposed plan to increase import duty on apple and protect the interests of apple growing States; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) and (c) The present import tariff is 50% which is also a bound rate of duty agreed in GATT/WTO. The scope for further increase in tariff rates without further negotiation under the WTO regime seems unlikely at present.

Increase in export of Agro-products

†2029. SHRI RAM JETHMALANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that the export of agro-products have increased drastically in the last two decade;
 - (b) if so, Government's response thereto;

[†] Original notice of the question was received in Hindi.